

(d) by when the plants are scheduled to be commissioned?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JA YA WANTIMEHTA): (a) Yes, Sir.

(b) to (d) A total of 11 schemes for setting up thermal generating stations have been received so far by the Central Electricity Authority (CEA) for techno-economic clearance (TEC). Out of these, the required details in regard to 7 schemes which have so far been accorded TEC, are indicated below:—

Sl. N	Name of the Project (MW)	Capacity	Name of Generating Company	Date of Commissioning
1.	Jegurupadu Combined Cycle Gas Turbine (CCGT) Godavari CCGT	216 208	GVK Industries Ltd. Spectrum Power Generation Limited	June, 1997 (already commissioned) March, 1998 (already commissioned)
3.	Visakhapatnam Thermal Power Project (TPP)	1040	Hinduja National Power Corporation Limited	44 months after achieving financial closure.
4.	Ramagundam TPP	520	BPL Power Projects (AP) Limited	39 months after achieving financial closure.
5.	Kondapalli Combined Cycle Power Plant (CCPP)	350	Kondapalli Power Corporation Limited	October, 2000 (already commissioned)
6.	Krishnapatnam 'B' Coastal TPP	520	BBI Power Krishnapatnam Limited	36 months after achieving financial closure.
7.	Vemagiri CCGT	492	M/s Vemagiri Power Generation Ltd.	22 months after achieving financial closure.

The remaining four schemes have been returned by CEA due to non-tying up of various inputs. The details such as the total installed capacity and commissioning schedule, etc. can be firmed up only after all the required inputs are tied up and TEC issued. No proposal for hydro-electric projects in Andhra Pradesh from private entrepreneurs have been received by CEA.

Compensation for providing free electricity to farmers by T.N. Government

3139. SHRI S.S. CHANDRAN: Will the Minister of POWER be pleased to state:

(a) whether Government are aware of the fact that Government of

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Tamil Nadu is providing free electricity to poor farmers; and

(b) if so, whether the Central Government propose to compensate the financial loss of the Tamil Nadu Government?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYA WANTI MEHTA): (a) Yes, Sir.

(b) No, Sir. According to the provisions of the Electricity Regulatory Commissions Act, 1998, if a State Government requires the grant of any subsidy to any consumer or class of consumers in the tariff determined by the State Commission under this section the State Government shall pay the amount to compensate the person affected by the grant of subsidy in the manner the State Commission may direct. Further in the Conference of Chief Ministers/Power Ministers held on 3.3.2001 it was resolved that subsidies may be given only to the extent of State Governments capacity to pay the subsidies explicitly through budget provisions.

Proposal to acquire Enron Stakes in DPC

3140. DR. Y. LAKSHMI PRASAD: Will the Minister of POWER be pleased to state:

(a) whether Government propose to acquire Enron Stake in the Dabhol Power Company; and

b) if so, the negotiations made in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI JAYA WANTI MEHTA): (a) No, Sir.

(b) Does not arise.

Withdrawal of surplus power from Eastern Region

3141. SHRI C. RAMACHANDRAIAH:
DR. C. NARAYANA REDDY:

Will the Minister of POWER be pleased to state:

(a) whether Government have a plan to increase withdrawal of surplus power from Eastern Region; and

(b) if so, what was the target fixed and the progress made so far?